



Sun TV Network Limited

CIN: L2210TN1985PLC012491

Registered Office: Murasoli Maran Towers, 73, MRC Nagar Main Road, MRC Nagar, Chennai - 600 028. Tel. No. 044-44676767

Email: tvinfo@suntvnetwork.in Website: www.suntv.in

NOTICE

NOTICE is hereby given pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standards issued by the Institute of Company Secretaries of India ("ICSI") on General Meetings ("SS-2") and other applicable Acts, Rules, Circulars, Notifications and Regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), that the Company has completed the dispatch of the Postal Ballot Notice on November 29, 2024 seeking approval of the members of the company for the 1) appointment of Mr. Ravivenkatesh Pragadish Karthik (DIN: 10207143), as a "Non-Executive Independent Director" of the Company w.e.f. October 7, 2024 for a term of 5 (five) years, 2) appointment of Mr. Mandalapu Harinarayanan Harshavardhan (DIN: 10540455), as a "Non-Executive Independent Director" of the Company w.e.f. October 7, 2024 for a term of 5 (five) years and 3) appointment of Mrs. Jagadeesan Gayathri (DIN: 10540454), as a Non-Executive Independent Director of the Company w.e.f. October 7, 2024 for a term of 5 (five) years.

In terms of the MCA circulars, the Notice has been sent through electronic mode only to the members of the Company whose email addresses are registered with the Depository Participant(s)/Company/Registrar and Share Transfer Agent ("RTA") i.e., KFin Technologies Limited ("KFIN"). The Notice inter alia indicating the process and manner of remote e-voting is also available on the Company's website www.suntv.in, on the websites of Stock Exchanges where the Company's shares are listed i.e., BSE Limited www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com and on the website of KFIN at https://evoting.kfintech.com to enable the members to cast their votes by electronic means in respect of the business proposed to be transacted through Postal Ballot.

Members who have not registered their e-mail address(es) are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s). Members holding shares in physical mode and who have not updated their email address(es) with the Company are requested to update their email address(es) by sending email to tvinfo@suntvnetwork.in or to the RTA at einward.ris@kfintech.com along with the copy of the signed request letter in Form ISR-1 mentioning the name and address of the Member, self-attested copy of the PAN card and self-attested copy of any document (eg. Aadhaar, Driving License, Election Identity Card, Passport) in support of the address of the Member.

The details pursuant to the Act read with the Rules and MCA Circulars are as under:

1. Registered/Beneficial Members holding shares either in physical form or in dematerialised form, as on November 22, 2024 ("the Cut-off Date") only shall be eligible to exercise their right to vote by remote e-voting. A person who is not a member as on the Cut-off Date should treat the Notice for information purpose only.

2. Members will have an opportunity to cast their votes remotely on the business as set forth in the Notice through e-voting system. The detailed procedure for casting the votes through e-voting is provided in the Notice. The details are also made available on the website of the Company.

3. The remote e-voting period will commence on Saturday, November 30, 2024, at 09:00 a.m. and ends on Sunday, December 29, 2024 at 05:00 p.m. The remote e-voting module shall be disabled for voting thereafter by KFin and voting shall not be allowed thereafter. The last date of e-voting, i.e. December 29, 2024, shall be the date on which the resolutions would be deemed to have been passed, if approved by the requisite majority.

4. Once the vote on the resolution is cast, the Member shall not be allowed to change it subsequently.

5. The Board has appointed Mrs. Lakshmi Subramanian, Senior Partner (M. No.: FCS - 3534 CP No: 1087) of M/s. Lakshmi Subramanian & Associates, Practicing Company Secretaries, Chennai, as the scrutinizer ("Scrutinizer") for conducting the Postal Ballot / e-voting process in a fair and transparent manner.

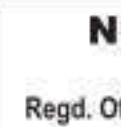
6. Members may refer to the Notice for detailed instructions on remote e-voting for the Special Business being transacted through Postal Ballot by way of remote voting. The Results of the e-voting will be declared within 2 (Two) working days from the conclusion of the e-voting to the stock exchanges. Such Results, along with the Scrutinizer's Report, will also be available on the Company's website www.suntv.in and on KFin's website https://evoting.kfintech.com/public/Downloads.aspx as well as on the websites of the Stock Exchanges where the Company's shares are listed viz. www.bseindia.com and www.nseindia.com.

7. In case of any query and/or grievance, in respect of remote e-voting, Members may refer to the Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfintech.com (KFin Website) or contact Mr. Prem Kumar Maruturi, Senior Manager-Corporate Registry, at evoting@kfintech.com or call KFin's toll free No. 1800-399-4001 for any further clarifications.

By order of the Board of Directors
For Sun TV Network Limited

Sd/-
R. Ravi
Company Secretary & Compliance Officer

Place : Chennai
Date : November 29, 2024



New Outlook Securities Limited

CIN: U46109WB1982PLC035324

Regd. Off: 242/1, Netaji Subhash Road 1st Floor, Flat No.102, Howrah, West Bengal, India, 711101, Email Id: newoutlook8@yahoo.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING, E-VOTING AND BOOK CLOSURE

Notice is hereby given that the Extra-ordinary General Meeting ("EGM") of the Members of New Outlook Securities Limited ("the Company") is scheduled to be held on **Monday, December 23, 2024 at 04:00 PM** at the registered office of the Company at **242/1, Netaji Subhash Road 1st Floor, Flat No.102, Howrah, West Bengal, India, 711101** to transact the businesses as set out in Notice convening the EGM of the Company.

The dispatch of the notice of EGM, inter alia indicating the process and manner of remote e-voting, along with attendance slip and proxy form, has been completed on Friday November 29, 2024, to the Members whose names appear in the Register of Members/List of beneficiaries received from the depositories in the following manner:

a. Through email to the Members who have registered their email ID;

b. Through post to other Members who have not registered their email ID.

In terms of Section 108 of the Companies Act, 2013 (the "Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "Listing Regulations") and Secretarial Standard on General Meetings (SS2) issued by the Institute of Company Secretaries of India, the Company is providing the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the EGM of the Company (remote e-voting), through e-voting services of Central Depository Services (India) Limited ("CDSL"). The details pursuant to the Act and Rules made thereunder are as under:

a) Members holding shares either in physical form or in dematerialized form and whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories, as on the cut-off Date, i.e. December 16, 2024 ('eligible Members'), shall be entitled to exercise their right to vote by remote e-voting as well as voting to be held at EGM on any or all of the businesses specified in the Notice convening the EGM of the Company;

b) The remote e-voting will commence on Friday, December 20, 2024 at 09:00 a.m.;

c) the remote e-voting will end on Sunday, December 22, 2024 at 05:00 p.m.;

d) the remote e-voting module shall be disabled for voting thereafter and voting through electronic means shall not be allowed thereafter. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently;

e) Members may note that:

• the facility for voting through ballot paper shall be made available at the EGM and the members attending the meeting who have not casted their votes by remote e-voting shall be able to exercise their rights at the meeting through ballot paper;

• A member may participate in the EGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote at the EGM.

f) In case a person has become a Member of the Company after the dispatch of the EGM Notice but on or before the cut-off date i.e. December 16, 2024, may obtain the login ID and password by sending request at helpdesk.evoting@cdslindia.com.

g) A person, whose name is recorded in the register of Members or in the register of Beneficial owners maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the EGM through ballot paper.

h) In case of any queries, you may refer to Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Download sections of <http://www.evoting.com> or contact Mr. Jay Ram Singh, Managing Director at newoutlook8@yahoo.com.

i) The Board of Directors has appointed Mr. Aakash Goel, Practicing Company Secretary as a Scrutinizer to scrutinize the voting through Remote e-voting and Insta Poll process in a fair and transparent manner.

j) The Register of members and Share Transfer Books of the Company will remain closed from Tuesday, December 17, 2024 to Monday, December 23, 2024 (both days inclusive) for the purpose of EGM.

Members may go through the Notice of the EGM for detailed process and manner on remote e-voting. Any grievances or queries of the Members of the Company, connected with the electronic voting, can be addressed to as per the details provided above.

The Notice convening the EGM and other relevant documents will be available on the website of the Company at www.newoutlook.in and the website of CDSL at www.evotingindia.com.

By order of the Board
For New Outlook Securities Limited

Sd/-
(JAY RAM SINGH)
Managing Director

Date: 29.11.2024
Place: West Bengal



PASCHIM BANGA GRAMIN BANK

HOOGHLY REGIONAL OFFICE, "Nilanjana Complex" Bankim Kanan, Station Road, PO: Chinsurah RS, Distt: Hooghly, W.B:712102

POSSESSION NOTICE (For Immoveable Property) Appendix - IV (Rule 8(1))

WHEREAS, the undersigned being the Authorized Officer of the PASCHIM BANGA GRAMIN BANK, HOOGHLY REGIONAL OFFICE, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices on the date mentioned against said account calling upon the respective Borrowers/ Guarantors to repay the amount as mentioned against said account within 60 days from the date of receipt of the said notice.

The borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrowers/ Guarantors and the public in general that the undersigned has taken Possession of the property described herein below in exercise of power conferred on him/ her under section 13(4) of the said Act, 2002 read with the rule 8 of the said rule on the date mentioned against said account.

The Borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the PASCHIM BANGA GRAMIN BANK for the amount mentioned below and interest thereon.

Your kind attention is invited to provisions of sub-section (8) of section 13 of SARFAESI Act, in respect of the time available, to redeem the secured assets.

Sl. No.	Name, Address of the Borrowers/ Guarantors and Branch Name	Description of properties	1. Date of Demand Notice 2. Date of Possession 3. Loan Outstanding
1.	Mr. Arun Basak, S/o-Late Gopinath Basak, At Locality-Dakshin Goyalpara, Vill- Goyalpara, P.O.-Nasaratpur, P.S.-Purbasthali at present Nadanghat, Dist.-Purba Bardhaman, Pin- 713519 (WB) & Guarantor – Mrs. Golapi Basak, W/o-Mr. Arun Basak, Add.- Locality – Dakshin Goyalpara, Vill- Goyalpara, P.O.- Nasaratpur, P.S.-Purbasthali at present Nadanghat & Dist.-Purba Bardhaman, Deed No.-3137 of the year 2017. Butted & Bounded by:- North – Path. South – Path. East – House of Sitanath Basak. West –House of Pareesh Basak. Branch: Samudragarh	Area of Land measuring 8.00 Satak along with structure constructed and to be constructed thereon in the name of Mr. Arun Basak S/O- Lt. Gopinath Basak, situated at Plot No. LR- 512, Khatian No. LR- 2208, J.L. No. 188, Mouza- Goyalpara, Vill. - Goyalpara, P.O. - Nasratpur, P.S. –Purbasthali at present Nadanghat & Dist.-Purba Bardhaman, Deed No.-3137 of the year 2017. Butted & Bounded by:- North – Path. South – Path. East – House of Sitanath Basak. West –House of Pareesh Basak.	1. 16.07.2024 2. 27.11.2024 3. Rs.8,00,715.01 (Rupees: Eight Lakh Seven Hundred Fifteen And One Paise Only) AS ON 15.07.2024 and unapplied interest, incidental expenses, costs, charges, etc. as applicable.
2.	Mr. Dulal Majumder, S/o – Late Monmohan Majumder, At Locality – Bhattacharjee Para, Vill + P.O. – Samudragarh, P.S.-Purbasthali, Dist. - Purba Bardhaman, Pin- 713519 (WB) & Guarantor – Mrs. Tanushree Majumder, W/o-Mr. Dulal Majumder, Add.- Locality – Bhattacharjee Para, Vill + P.O. – Samudragarh, P.S – Purbasthali, Dist. - Purba Bardhaman, Pin-713519 (WB) Branch: Samudragarh	Area of Land measuring 2.50 Satak along with structure constructed and to be constructed thereon in the name of Mrs. Tanushree Majumder, W/o-Mr. Dulal Majumder, situated at Plot No. LR-2008 and 2009, Khatian No. LR- 4146, J.L. No. 180, Mouza-Samudragarh, Vill. - Samudragarh, P.O. - Samudragarh, P.S. - Purbasthali & Dist. – Purba Bardhaman, Deed No.-I-2163 of the year 2004. Butted & Bounded by:- North –Property of Prafulla Mondal & Others. South –Panchayet Concrete Road. East –Property of Prafulla Mondal & Others. West-Property of Monmohan Mujumdar.	1. 16.09.2024 2. 27.11.2024 3. Rs.10,65,806.75 (Rupees: Ten Lakh Sixty Five Thousand Eight Hundred Six And Seventy Five Paise Only) as on 30.08.2024 and unapplied interest, incidental expenses, costs, charges, etc. as applicable.
3.	M/S Basak Textile, Prop: Mr. Tapan Basak, S/O- Mr. Narayan Basak, Vill- Chandpur, PO- Bidyanagar, PS- Nadanghat, Dist- Purba Bardhaman, Pin-714319 & Guarantor-Kanika Basak Karmakar, W/O- Tapan Basak, Vill- North Srirampur, PO- Srirampur. PIN- 741316 Branch: Srirampur	Area of Land Measuring 5 cents in the name of Mr. Tapan Basak, S/O- Lt. Narayan Basak; Situated at LR Plot No.367; Khatian No: LR- 1229 J.L. No.134, Mouza-Chandpur, Vill- Chandpur, PO- Bidyanagar, PS-Nadanghat, Dist- Purba Bardhaman, Pin-741319, Deed No- 5150 of 2018 Butted & Bounded by:- North- Land Of Madhab Debnath, South – Panchayet Road. East- Prop of Gita Das. West- Prop of Madhusudan Debnath.	1. 16.07.2024 2. 27.11.2024 3. Rs.6,24,284.50 (Rupees: Six Lakh Twenty Four Thousand Two Hundred Eighty Four and Fifty Paise Only) as on 11.07.2024 and unapplied interest, incidental expenses, costs, charges, etc. as applicable.
4.	Mr. Brojen Sarkar, S/o-Late Satya Sarkar, At Vill – Nibhuji More, Kalna, P.O.-Kalna, P.S.-Kalna, Dist. - Purba Bardhaman, Pin-713409 (WB) & Guarantor-Tulsi Sarkar, W/o-Brojen Sarkar, At Vill – Nibhuji More, Kalna, P.O. - Kalna, P.S. – Kalna, Dist. - Purba Bardhaman, Pin- 713409 (WB) Branch: Kalna	Area of Land measuring 2 Satak in the name of Brojen Sarkar, S/o – Late Satya Sarkar, situated at Plot No. L.R. – 7, Khatian No. L.R. – 697, J.L.No. 92, Mouza – Hatkalna, At Vill – Nibhuji More, Kalna, P.O. - Kalna, P.S. – Kalna, Dist. - Purba Bardhaman, Pin - 713409 (WB), Deed No. I-4591 of the year 1993. Butted & Bounded by:- North –Property of Mathuram Mondal. South -Property of Balaram Mondal & Common Passage. East –Property of Bir Mohan Halder. West -Property of Mathuram Mondal.	1. 16.09.2024 2. 27.11.2024 3. Rs.5,04,710.00 (Rupees: Five Lakh Four Thousand Seven Hundred Ten Only) as on 08.09.2024 and unapplied interest, incidental expenses, costs, charges, etc. as applicable.
5.	Mr. Swapan Kumar Debnath, S/o-Krishna Mohan Debnath, At Locality – Baruipara, Vill – Baruipara, P.O. - Kalna, P.S. – Kalna, Dist. - Purba Bardhaman, Pin-713409 (WB) & Guarantor-Shankari Debnath, W/o – Swapan Kumar Debnath, At Vill-Baruipara, P.O. - Kalna, P.S. – Kalna, Dist.-Purba Bardhaman, Pin- 713409 (WB) Branch: Kalna	Area of Land measuring 6.25 Decimal in the name of Swapan Kumar Debnath, S/o – Krishna Mohan Debnath, situated at Plot No. L.R. – 129, KhatianNo. L.R. – 1789, J.L. No. 167, Mouza – Jawdhara, At Vill – Baruipara, P.O. - Kalna, P.S. – Kalna, Dist. - Purba Bardhaman, Pin-713409 (WB), Deed No. I- 2325 of the year 2003. Butted & Bounded by:- North –Property of Jagadish Debnath & Samir Debnath. South – 4'-00" Wide Common Passage. East –Property of Tapan Kumar Debnath. West-Pond.	1. 16.09.2024 2. 27.11.2024 3. Rs.4,58,394.72 (Rupees: Four Lakh Fifty-Eight Thousand Three Hundred Ninety Four & Seventy Two Paise Only) as on 09.09.2024 and unapplied interest, incidental expenses, costs, charges, etc. as applicable.

Date: 27.11.2024,
Place: Goyalpara, Samudragarh, Chandpur, Nibhuji More, Baruipara

Authorised Officer
Paschim Banga Gramin Bank
Hooghly Region



সেন্ট্রাল ব্যাঙ্ক অফ ইন্ডিয়া

सेंट्रल बैंक ऑफ इंडिया

Central Bank of India

1881 & 1889 (1st & 2nd)

1881 & 1889 (1st & 2nd)

Regional Office : Kolkata (North)

33, N. S. Road, 4th Floor, Kolkata - 700 001

POSSESSION NOTICE

In exercise of powers conferred under Section 13(2) & 13(12) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with Rule 3 of the Security Interest (Enforcement) Rules 2002, demand notices were issued calling upon the below mentioned borrowers and Guarantors to repay their respective due amounts mentioned in the notices within 60 days from the date of receipt of the same.

The borrowers and Guarantors having failed to repay the amount, the Authorised Officer has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 & 9 of the said Rules on the below mentioned dates.

The borrowers, guarantors in particular and public in general is hereby cautioned not to deal with the properties which are under actual physical possession of the bank and any dealing with the property will be subject to charge of Central Bank of India for the below mentioned amount for the below mentioned amount and interest thereon.

Name of the Borrower and Guarantor	a) Name of the Branch b) Date of Demand Notice c) Due amount as per demand notice d) Date of possession	Description of the Property
MD. SHAMSER ALAM (LEGAL HEIRS OF LATE MD. ALAM) and MD. AKBAR (LEGAL HEIRS OF LATE MD. ALAM)	a) Grey Street b) 20.07.2024 c) Rs.15,00,303.00 d) 27.11.2024	(I) All that a piece or parcel of Bastu land measuring 8 decimals along with 100 sq.ft. tali house, lying mouza Nabasan. J.L. No.-19, R.S. khatyan - 219, L.R. Khatyan no. 19/72, present L.R. Khatyan - 151, R.S. & L.R. Dag no. 63, New L.R. Khatyan no. 674, within the Shankarhati Gram panchayat 2, P.S. Jagatbalpur, Pin no. 711410, District – Howrah, A.D.S.R. Bargachia. D.R. Howrah. Registered owner Mohammad Alam, Deed No. I-978 for the year 2015. The property is butted and bounded as follows: North: Dag No. 45, South: Part of Dag No. 63, East: Dag No. 62, West: Dag No. 64 (ii) All that a piece or parcel of land measuring 3.30 decimals (out of 24 decimals), lying Mouza Nabasan. J.L. No.-19, L.R. Khatyan no. 19/72, R.S. & L.R. Dag no. 62, New L.R. Khatyan no. 674, within the Shankarhati Gram panchayat 2, P.S. Jagatbalpur, Pin no. 711410, District- Howrah, A.D.S.R. Bargachia. D.R. Howrah. Registered owner Mohammad Alam, Deed No. I-1830 for the year 2017. The property is butted and bounded as follows: North: Part of Dag No. 62, South: Part of Dag No. 62, East: 6' feet kacha path, West: Dag No. 63

Place: Kolkata
Date: 27.11.2024

Authorised Officer
Central Bank of India

S. E. RAILWAY — TENDER

For and on behalf of The President of India Dy. CSTE/Project/KGP invites e-Tenders for the following works: **Brief Description of Name of the Work with its location:** (1) **e-Tender Notice No. : ST-PROJ-KGP-BCB-ADA.** All S&T works along with construction of building for Provision of a new electronic Interlocking at BHOWRA of ADRA Division. **Approx. Cost of Works:** ₹5,02,83,692.00/-, **EMD :** ₹4,01,400.00/- (2) **e-Tender Notice No. : ST-PROJ-KGP-3EI-NBB.** Brief Description of Name of the Work with its location : All S&T works along with construction of building for Replacement of old Panel Interlocking by a new Electronic, Interlocking at Bagnan, Bauria, Nalpur of Kharagpur Division. **Approx. Cost of Works:** ₹2,31,42,729.24/-, **EMD :** ₹13,07,100.00/- **Date & Time for Closing of e-Tender :** For Sr. No. 1 : 20.12.2024 at 15.00 Hrs. & for Sr. No. 2 & 3 : 27.12.2024. **Website on which Tender has been Published :** www.ireps.gov.in (PR-849)

SCHEDULE II FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF

M/S Sky Infra Logistics Private Limited

1. NAME OF CORPORATE DEBTOR	Sky Infra Logistics Private Limited
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	17/02/2004
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES KOLKATA
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U63090WB2004PTC097876
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Rajshree Apartments 6, Hastings Park Road, P.S. Alipore, Kolkata, Kolkata, West Bengal, India. 700027
6. DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	27-11-2024
7. LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	27-11-2024
8. NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Abhit Kumar Singh Reg No: IBB/IIPA-001/IP-P02380/2021-22/13564
9. Address and email of the liquidator, as registered with the Board	Address with Board: Vishnu Vatika, Block - IV 1st Floor, Flat – 1A, Kolkata 711202, abhit1981@hotmail.com PHONE No.: 9681999675 EMAIL : abhit1981@hotmail.com
10. Address and email to be used for correspondence with the Liquidator	Office for Correspondence: Abhit Singh & Associates 2 B T M Sarani, 7th Floor, Room No. 11D, Kolkata-700001 Reg No: IBB/IIPA-001/IP-P02380/2021-22/13564 Phone : 9681999675 Email: skyinfra.underliquidation@gmail.com
11. LAST DATE FOR SUBMISSION OF CLAIMS	27-12-2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the M/s Sky Infra Logistics Pvt. Ltd. on 27-11-2024 under section 33 of the Code.

The stakeholders of M/s Sky Infra Logistics Pvt. Ltd are hereby called upon to submit a proof of their claims, on or before 31-07-2022, to the liquidator at the address mentioned against item 10. The prescribed forms in which the claims are to be submitted may be downloaded from IBB/I website – <https://ibbi.gov.in/home/downloads>

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.11.2024
Place: Kolkata

MR ABHIT KUMAR SINGH
Liquidator in the matter of
Sky Infra Logistics Pvt. Ltd



ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

punjab national bank

...ਕਰੀਬੋ ਤੇ ਪਹਿਚਾਣੋ !

...the name you can BANK upon !

NOTICE FOR INTENDED SALE

Circle Sastra Centre, Durgapur, Nachan Road, Benachity, Durgapur, Paschim Bardhaman, W.B. e-mail : cs8222@pnb.co.in

NOTICE FOR INTENDED SALE OF IMMOVABLE PROPERTIES

Notice under Section 13(4) of the Securitization and Reconstruction of financial Assets and Enforcement of Security Interest Act, 2002, read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Sl. No.	Branch Name / Account Name & Address of the Borrowers / Guarantors	Description of the Immoveable Properties Mortgaged, Owner's Name (Mortgagors of property(ies) & Possession	A) Date of Demand Notice u/s 13(2) B) Date of Possession C) Outstanding as mentioned in the above notices with up to date interest and cost incurred by the Authorized Officer while taking possession of the said assets and thereafter for preservation of the same, within 30 days from the date of receipt of this notice. In case you fail to pay the aforesaid amounts within the said period, the Authorized Officer may be constrained to sell aforesaid assets for realizing the dues and take other measures as deemed fit as per the provisions of the aforesaid Act and Rules.
1.	B/O- City Centre, ADDA Administrative Building, City Centre, Durgapur-713212 Borrower: N T E C Engineers Pvt Ltd. Add: Holding No. 230, Badu Road, PO- Madhyamgram, North 24 Parganas-700128 Guarantor: I) Ranjit Kr Saha, S/O- Late Bhola Nath Saha, 14G, Samar Samari, PO-Sinthee, Kolkata-700050 ii) Ashis Kumar Banerjee, Gopanthpur, 145/N, PO-Bidhan Nagar, Durgapur-713212 iii) Manojit Kr Saha, S/O- Late Bholanath Saha, 17/1H, Seven Tank Lane, PO- Belgachia, Kolkata-700030	All that piece and parcel of land and three stored residential building measuring about of landed area of 04 cotta 03 chittak 30 sqft lying at 14G, Samar Sarabu South Sinthee Road, Gram Dipinpanchana, Division No.1, Sub division No.15, Holding No.122 and 129 PS Cossipore, Kolkata-700050 being Deed No. 6658/1983 in the name of Ranjit Kumar Saha. Possession Constructive	A) 06.07.2021 B) 08.10.2021 C) Rs.4,09,03,877.17 (Rupees Four Crore Nine Lakh Three Thousand Eight Hundred Seventy-Seven and Paise Seventeen only) as mentioned in the above notices.
2.	B/O- Panagarh G T Road, Panagarh-713148 Borrower: M/s Yashoda Agri Foods Pvt Ltd, Add: Village- Gopalmath, PO- Khandari Danga, Via- Mankar, Burdwan- 713144. Director- Sandeep Kumar Gupta, Ajay Kumar Gupta & Manas Dey Guarantor: i) Sh Sandip Kumar Gupta, S/O- Late Ishwarlal Gupta, Bakar Ali Lane, Pacca Bazar, Asansol-713301 ii) Sh Ajay Kumar Gupta, S/O- Late Ishwarlal Gupta, Bakar Ali Lane, Pacca Bazar, Asansol-713301 iii) Sh Manas Dey, S/O- Late Monmohan Dey, 8, Prilata Wadderdar Bithi, Durgapur-713216. iv) Smt Meena Devi Gupta, W/O- Late Ishwarlal Gupta, Bakar Ali Lane, Pacca Bazar, Asansol-713301 v) Sh Rahul Baranwal, S/O- Bijay Kr Baranwal, Nilini Smriti, S B Garai by Lane, Asansol- 713303	All that piece and parcel of factory land, Building & structures, situated at Mouza Gopalmath, JL No.83, LR khatian no. 559, RS khatian no.344, LR & RS Plot No. 1811 & 1811/1852, under Budbud Police station, sub division Durgapur, District Paschim Bardhaman, area of land 4.93 acres, having construction of factory building & structures of 14000 sq. ft. and addition construction of double storied building standing thereon, covered by Deed no. I-321 of 2013 standing in the name of M/s Yashoda Agrifoods Private Limited. Possession Physical. All that piece and parcel of land & building situated at Mouza Asansol Municipality, JL no.20, RS khatian no.6791 & 5203, RS plot no.5018 & 6019, area of land 3.03 aith having construction of double storied building, standing in the name of Rahul Baranwal, covered by Deed No. I-6378 of 2013. Possession Physical	A) 03.07.2017 B) 20.12.2017 C) Rs.8,41,63,659.34 (Rupees Eight Crore Forty-One Lakh Sixty-Three Thousand Six Hundred Fifty-Nine and Paise Thirty-Four Only) as mentioned in the above notices
3.	B/O-Panagarh, G.T. Road, Panagarh- 713 148 Borrower: Mr. Amal Kumar Koyal, Add: Vill - Bodhmati, PO- Charicha, Birbhum – 731127, Sh. Amal Kumar Koyal, S/O Sri Pabitra Kanti Koyal, D2, 3rd Floor, Swagata Apartment, Premises No.33, Vill/PO – Joka, Barui Para, PS- Thakurpukur, Kolkata, West Bengal- 700104 Sh. Kamal Koyal, Vill/PO – Joka, Barui Para, Kolkata, West Bengal- 700104 Smt. Sujata Koyal, VII /I PO-Joka, Barui Para, Kolkata, West Bengal- 700104	All that piece and parcel of the flat No.01 on the ground floor measuring 1210 sq ft more or less including super build up area consisting of 03 bed rooms, 1 drawing cum dining space, 1 kitchen, 2 toilets under Nalini Apartment five storied building together with undivided proportionate share of the landed property lying and situated or Mouza, Purba Barisha, PS Thakurpukur, JL No.23, plot No.2591 within the limit of Joka Gram Panchayet in the name of Smt. Sujata Koyal and Kamal Koyal covered by Deed No. 4118/2007. Possession Constructive All that piece and parcel of the land measuring 40 decimals lying and standing in CS & RS khatian No.70 RS plot No. 357 & 358 in Mouza Niraypur, Chowki Suri, JL No. 110, Touzi No. 206 being deed no.5588 of 2006 in the name of Amal Kumar Koyal. Possession Constructive	A) 06.07.2021 B) 08.11.2021 & 10.11.2021 C) Rs. 2,01,47,588.38 (Rupees Two Crore One Lakh Forty-Seven Thousand Five Hundred Eighty-Eight and Paise Thirty-Eight Only) as mentioned in the above notices.
4.	B/O-Panagarh, G.T. Road, Panagarh- 713 148 Borrower: M/S Hike Agro Foods Private Ltd, Pabitra Mega Mall, 1st Floor, Ramchandrapur, Pin-700104 Guarantor: i) Mrs Sananda Roy, N-76, Purba Puttary, Dakshinpara, PS- Regwnt Park, Kolkata-700093 ii) Mr Saikat Kr Roy, N-76, PurbaPuttary, Dakshinpara, PS- Regwnt Park, Kolkata-700093 iii) Mrs Arati Roy, N-76, Purba Puttary, Dakshinpara, PS- Regwnt Park, Kolkata-700093 iv) Mr Joydeep Roy, N-76, Purba Puttary, Dakshinpara, PS- Regwnt Park, Kolkata-700093	All the piece and parcel of the commercial land and structure at Mouza-Ramchandrapur, JL No.31, RS Kh No.334.150 & 167, RS Plot No.24/201 & 25 under Joka-1 Gram panchayet, PO-RC Thakurani, godown No. D2, Floor No.3, Area- 500 Sq Ft, Pabitra Mega Mall, Dist- South 24 Parganas, Thakurpukur, MG Road, Premises No. 326, Kolkata, PIN-700104. In the name of Mr. Swadesh Ranjan Roy covered by Deed No. 9768/2019. Possession Constructive	A) 24.05.2022 B) 23.08.2022 C) Rs.76,66,287.00 (Rupees Six Crore Seventy-Eight Lakh Sixty-Six Thousand Two Hundred Eighty-Seven only) as mentioned in the above notices.
5.	B/O- Asansol, 122/130, G T Road (East), Murgasol, Asansol, Dist.Burdwan (WB)- 713 303 Borrower: M/s. Maa Sarada Infra promoters Pvt. Ltd., Purbasa Housing Complex, 1st Lane, Ushagram, Asansol- 713303. Borrower/ Guarantor: Jyoti Agarwal W/O- Rahul Agarwal, Silicate Factory Road, Ushagram, Asansol-713303 Ranjeet Singh S/O- Kuldip Singh, Bastin Bazar, Asansol South Asansol-713301 Yogesh Sarayan S/O- Ashok Kr Sarayan, M. G Road Raniganj-713347	Residential Flat in 1st Floor of triple storied building situated at Cheldinga, BDG path JL No.20, Holding no. 357(64), Mouza Asansol Municipality, R S Khatian No.527, R S Plot No. 1654, 1655 & 1656, Holding No. 357(64) PO & PS Asansol, ADPS Asansol measuring 3000 sqft standing in the name of Smt. Jyoti Agarwal covered by Deed No. I-1224 of 2004 & 2633 of 2013. Possession Constructive	A) 08.07.2014 B) 26.09.2014 C) Rs.1,18,74,510.00 (Rupees One Crore Eighteen Lakh Seventy-Four Thousand Five Hundred Ten Only) as mentioned in the above notices.
6.	B/O-Panagarh, G.T. Road, Panagarh- 713 148 Mrs. Mimosa Trading, Prop: Sananda Roy, Vill- Bodhmati, PO-Charicha, PS- Md. Bazar, Dist-Birbhum, West Bengal-731127. Guarantor: i) Mrs Oliveeva Ghosh, W/O- Kaushik Ghosh, Vill- Kail Park PO- Rajarhat Gopalpur, PS-Airport, Kolkata-700136 ii) Mr. Saikat Kumar Roy, S/O- Shri Swadesh Ranjan Roy, Purba Puttary Dakshin para, House No. M/76, PS- Regent Park, Kolkata-700093.	All the piece and parcel of the flat situated at Prantik Abasan premises No-B, in 2nd Floor Under Mouza-Salua, PS-Airport, JL No.3 Dist- North 24 Parganas, having super build up area 1090 sq ft (more or less). Flat Situated at Mouza- Salua, CS Plot No.403, RS & LR Plot No.418 & 4	